

Minutes of the Meeting of the District Sub-Committee, Sahibganj held on 07.12.2017.

In light of the directions of the Hon'ble High Court of Jharkhand, Ranchi vide letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016, a meeting of the DISTRICT SUB-COMMITTEE was held on 07.12.2017 at 4:30 P.M.

The meeting was presided over by the undersigned Gopal Kumar Roy, Principal District Judge, Sahibganj and attended by :-

- i) Sri Shailesh Kumar Chourasia, D.C., Sahibganj.
- ii) Sri Dhananjay Kumar Singh, S.P., Sahibganj
- iii) Sri Binay Kumar Lal, Incharge C.J.M., Sahibganj
- iv) Sri Anup Tirkey, Judge -in-charge, Sahibganj
- v) Sri Surya Narayan Yadav, G.P., Sahibganj
- vi) Sri Pradeep Kumar Mishra, Incharge P.P., Sahibganj

Agenda

1. Outcome of the previous meeting on the agreed assurance and tasks.
2. Compliance of Hon'ble High Court's direction in letter & spirit, as directed vide letter no. 789/Admn. Misc. dated 08.09.2017, letter no. 814/Admn. Misc. dated 15.09.2017 and letter no. 840/Admn. Misc. dated 04.10.2017 regarding speedy trial of selected cases and to dispose the cases by January, 2018.
3. Compliance of Hon'ble High Court direction in letter & spirit as directed vide letter no. 269/R.G dated 02.08.2017 regarding disposal of N.I. Act cases till the end of this calendar year 2017.
4. Speedy disposal and execution of warrants/processes issued by the courts in old cases and submission of its service report without delay.

Discussion on agenda No-1 & 2

The D.C/S.P., Sahibganj assured the Committee that necessary directions shall be issued to the official witnesses who are not turning up for their evidence as reported by the Court of Addl. Sessions Judge-I, Sahibganj and A.C.J.M, Sahibganj. He further assured that he will ensure that the disposal of cases are not delayed due to non production of official witnesses in the Courts.

The Principal District Judge asked the Incharge Public Prosecutor to scrutinize the case records which are in the list of speedy disposal by January, 2018 pending for evidence of official witnesses i.e. Doctors/ Police officers etc. and take immediate steps for their production in the Courts. The Incharge P.P. assured that he will do his best and also direct the APP's to identify such cases.

Discussion on agenda No.- 3

The Judge in charge, Sahibganj who is also the Sub-divisional Judicial Magistrate, Sahibganj and designated Judicial officer at Sahibganj, empowered to try the N.I Act cases has been asked to expedite the disposal of cases filed under 138 of N.I. Act. If possible, two days in a week, only N.I. Act cases be listed and taken up so that the target can be well achieved within the stipulated time. The officer assured to do needful in this regard.

Discussion on agenda No.-4

Regarding speedy disposal and execution of warrants/processes issued by the courts in old cases and submission of its service report without delay, the S.P., Sahibganj informed the Committee that directions regarding above are given by him to all the officer incharge of the Police stations. He

